

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

103. Company Appeal/86/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **16.04.2024**

NAME OF THE PARTIES: Ashish Shukla

V/s.

The Registrar of Companies, Mumbai

**Appearance**

For Appellant : PCS Abhishek Mishra

For Respondent : MS. MNL, Jyotsna, AROC, Mumbai

SECTION 252(1) OF COMPANIES ACT, 2013

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Upon perusal of the record, it is noted that on 13.11.2023 on the request of the ROC Mumbai direction was given to serve that the copy of the appeal on ROC. Complying the direction, the hard copy of the appeal was served on ROC Mumbai on 08.01.2024 and service affidavit was filed by the appellant. On 19.03.2024, Ms. MNL Jyotsna, AROC, Mumbai was present and submitted that the ROC report would be forwarded during the course of the day. The matter was called today and stand taken by ROC is again same that the copy of the appeal is not available with them. We are appalled and request ROC to look into the process of the receiving of the petition as well as submitting the report to the NCLT. Be that as it may, we have gone through the company appeal and

the appellant is ready and willing to pay the penalties as provided under section 10A. **Order is reserved.**

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*---Rajeev---*

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)